

**THE GEOGRAPHICAL INDICATIONS OF GOODS  
(REGISTRATION AND PROTECTION) ACT, 1999  
FORM GI – 10**

<b>A</b>	Application by registered proprietor of a geographical indication for the cancellation of entry thereof in the register or to strike out any goods or classes of goods from those in respect of which the Geographical Indication is registered Section 28 (c) or (d) Fee : Rs.300 (See entries No.10A of the First Schedule)
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In the matter of geographical indication No. .... Class .....

Name of registered proprietor .....

Address as entered in the register .....

Application is hereby made by the aforesaid registered proprietor that the entry in the Register of Geographical Indication No..... in class ..... may be cancelled.

<sup>2</sup>A copy of the application has been served on the Authorised User(s)

All communications relating to this application may be sent to the following address in India :-

Dated this ..... day of ..... 20 .....

.....  
SIGNATURE  
NAME OF SIGNATORY IN BLOCK LETTERS

<b>B</b>	Form Authorisation or Agent in a matter or proceeding under the Act Section 76 and rule 20
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I ( or we ) ..... hereby authorize  
.....  
of ..... to act as my ( or our) agent for ..... and request that all notices, requisitions and communications relating thereto may be sent to such agent at the above address.

I ( or we ) hereby revoke all previous authorizations, if any, in respect of the proceeding.

All communications relating to this application may be sent to the following address in India :-

Dated this ..... day of ..... 20 .....

.....  
SIGNATURE  
NAME OF SIGNATORY IN BLOCK

LETTERS
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<i>For instructions please see overleaf</i>
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To

The Registrar of Geographical Indication  
The Office of the Geographical Indications Registry, Chennai